

Shrimati Renu Chakravarty (Bairhat): May I just ask one thing? The hon. Deputy Minister has stated that the demarcation line between West Bengal and East Pakistan has been finalised. May I know whether this map or a detailed account of it will be laid on the Table of the House immediately so that we will be in a position to know exactly where our line ends and where their line begins?

Shrimati Lakshmi Menon: In the statement I have said that in certain areas demarcation has not begun in November. In certain areas we have finally demarcated.

Shrimati Renu Chakravarty: The demarcation between West Bengal and East Pakistan is final and the West Bengal Government has been advised to hand over the area. That is what I heard the hon. Deputy Minister to say. Before it is done, this House at least should know the map as it stands and what are exactly the portions that are going to be given because there are so many Char lands and nobody knows to whom they belong. Today they are in our possession; tomorrow they may be in somebody else's possession.

Shri Hem Barua (Gauhati): May I know why we have allowed Pakistan to hold Tukurgram in ransom by force against a claim they have made in the Patharia Hill Reserves? We want a proper climate created for the correct demarcation of the boundary; but East Pakistan holds by force a portion of the Indian territory over which we had never given up our claim, that is Tukurgram, only on account of their making a claim recently on the Patharia Hill area. Was it particularly discussed when the two Prime Ministers met?

Shrimati Lakshmi Menon: That is given in the statement.

Shri Hem Barua: There is nothing in it.

12.29 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 1st December, 1958, will consist of:—

- (1) Further consideration and passing of the Parliament (Prevention of Disqualification) Bill, 1957, as reported by the Joint Committee;
- (2) Consideration and passing of:
 - (i) The Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Bill, 1958;
 - (ii) The Assam Rifles (Amendment) Bill, 1958;
 - (iii) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1958;
 - (iv) The Representation of the People (Amendment) Bill, 1958; and
 - (v) The Delhi Rent Control Bill, 1958, as reported by the Joint Committee.
- (3) Discussion on late running of trains to be raised by Pandit Dwarika Nath Tiwari on 2nd December at 2.30 P.M.
- (4) Discussion on the present trends in the export trade of India and the state of the Textile Industry which contributes materially to that trade, on 3rd December, 1958 at 3 P.M. on a motion to be moved by the Minister for Commerce and Industry. This discussion will continue on 4th December.